



RRD/RD_Div/AB /1423/9155/2026

Order Releasing of Bank Accounts, Demat Accounts and Mutual Fund Folios

Attachment Proceeding No. 15508 and 15509 of 2026
Certificate No. 9155 of 2026

The Principal Officer /
Chairman & Managing Director/ CEO
All the Banks in India / All the Mutual Funds in India
NSDL/CDSL, Mumbai

Attachment Proceeding No. 15508 and 15509 of 2026 - Release of attachment of bank accounts/ lockers, Demat accounts & Mutual Fund folios

1. Whereas a Recovery Certificate No. 9155 of 2026 dated June 11, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.2,70,01,000/- (Rupees Two Crore Seventy Lakh one Thousand Only) along with further interest, all costs, charges and expenses etc. against M/s Chandrima Mercantiles Limited (AABCC1666J), Mr. Pranav Kamleshkumar Trivedi (AWQPT8856R), Mr. Nayan Mahendrabhai Thakkar (BYHPT2277A), Mr. Kuntal Jitendra Trivedi (AKNPT2945A), Mr. Jigneshkumar P. Patel (AQEPP8019J), Mr. Rohit Bairwa (ELYPB0179Q), Mr. Ankit Ajitbhai Panchal (ECSP4637J), Mr. Hardik Himmatbhai Munjpara (AULPM8809N), Mr. Jagdish Chhanabhai Vaghela (AFPPV2562Q), Ms. Usha Devi (AEXPU5745D), Mr. Parth Rajanikant Pandya (FGMPP6491K), Mr. Manish Jethabhai Bhaskar (DHEPB7576N), Mr. Nitinkumar Lalji Bhai Bharvad (DWAPB3135C), Mr. Babubhai Bhikhaji Godha (BALPG5393L), Ms. Narmadaben Pravinbhai Parmar (DQEPP6650L), Mr. Pravinbhai Lakhbhai Parmar (DQEPP6651M), Ms. Shvetaiben Sagarbhai Dataniya (CQGPD5278K) and Mr. Sagarkumar Pravinchandra Dataniya (BJIPD7414F) ["Defaulters"].
2. And whereas Notices of Attachment in the above proceedings dated June 29, 2026 were issued attaching the bank accounts, demat accounts and mutual fund folios of the Defaulter.





3. And whereas Hon'ble SAT vide Order dated August 03, 2026 granted conditional stay on recovery subject to deposit of Rs.25,00,000/- (Rupees Twenty-Five Lakh only) within two weeks from the date of the order and M/s Chandrima Mercantiles Limited (AABCC1666J) and Mr. Pranav Kamleshkumar Trivedi (AWQPT8856R) have deposited Rs.25,00,000/- (Rupees Twenty-Five Lakh) in compliance with the said Order.
4. In view of the above, you are hereby directed to release the bank accounts/ lockers/ demat accounts/ mutual fund folios of the two abovementioned entities attached, if any, pursuant to the above said Notices of Attachment.
5. However, the attachment issued against the remaining entities in the said attachment order shall continue to remain in force.

Given under my hand and seal at Mumbai this 25th Day of August, 2026.

SEAL




RECOVERY OFFICER

JAYEETA RAY
जईता रे
Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

Sr. No.	Name of the entity	Address of the entity
1	M/s Chandrima Mercantiles Limited (AABCC1666J)	Address 1: Jitendra Sharda & Associates, office no. 419/A, Tower- B, Navratna Corporate Park (NCP), Near Jayantilal Park B.R.T.S., Ambli Bopal Road, Ahmedabad, Gujarat 380058 Address 2: B 712 Titanium City Center, Near Sachin Tower, 100 Ft Road, Prahladnagar, Ahmedabad, Gujarat, India, 380015 Address 3: Bharat Bhawan 2nd Floor, 3, C.R. Avenue, Kolkata, West Bengal, India, 700072